

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 202 of 2015 & IA Nos. 339 of 2015 and 442 of 2015

Dated: 07th December, 2015

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

**Athena Chhattisgarh Power Ltd. Appellant(s)
Versus
Rajasthan Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Pankaj Kumar Singh
Counsel for the Respondent(s) : Mr. Raj Kumar Mehta, Mr. Abhishek
Upadhyay and Ms. Himanshi Andley for
R.No.1
Mr. Pradeep Misra, Mr. Suraj Singh for
R.No.2
Mr. Rajive Bhardwaj and Mr. Ravi
Kishore for R.No.8, PTC
Mr. Mr. Sumit Goesl and Mr. Abhishek
Deshmukh for R.No.9
Mr. Tabrez Malwat and Mr. Hemant
Singh for R.No.10

ORDER

The learned counsel for the respondents are directed to file their counter affidavit/reply returnable within three weeks from today and rejoinder, if any, be filed within two weeks thereafter, after serving a copy to the other side.

Post this appeal for hearing on **03rd February, 2016** along with already admitted appeals, being Appeal Nos. 191 of 2015, 202 of 2015 and 264 of 2015 which are already fixed for hearing today.

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**